

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:213
ANSWERED ON:22.02.2013
CASES OF CHILD ABUSE
Rajesh Shri M. B.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of cases related to child abuse in the country during each of the last three years and the current year, State-wise;
- (b) whether the Juvenile Justice (Care and Protection of Children) Act, 2000 has a provision for Juvenile Police Unit in every Police Station;
- (c) if so, whether such units have been set up in every Police Station;
- (d) if so, the details thereof, and if not, the reasons therefor; and
- (e) the appropriate steps taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): As per the information provided by National Commission for Protection of Child Rights (NCPDR), State-wise number of complaints and suo moto cases related to child abuse dealt by them during each of the last three years and the current year is Annexed.
- (b): Section 63 (3) of the Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act] provides for creation of 'Special Juvenile Police Unit' for every district and city to coordinate and upgrade the treatment of juveniles and children by the police.
- (c) & (d): Does not arise.
- (e): The Ministry of Women and Child Development has advised all State Governments/UT Administrations to set up a 'Special Juvenile Police Unit' in every district and city, if already not set up, in accordance with the JJ Act and also to designate one officer in every police station to handle issues related to juveniles and children.